

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-105

Appeal- 212/252/ND/2020

IN THE MATTER OF:

Ram Prakash Gupta, Ex- Director-Cum-Shareholder (Applause Packaging Private Limited)

....Applicant

Vs

ROC, NCT of Delhi & Haryana

....Respondent

SECTION

U/s 252

Order delivered on 03.03.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

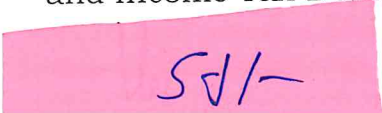
For the Applicant : Adv. Avtar Singh, Adv. Ayush
For the Respondent :

ORDER

Ld. Counsel for Appellant has put in appearance and submitted that copy of application has already been served to RoC and Income Tax Dept. and proof of service is also enclosed with the main application.

None present on behalf of RoC and Income Tax Dept. Both are directed to file their reply/report. Let the same be filed four days before the next date of hearing.

Ld. Counsel for Appellant undertakes to inform the next date to the RoC and Income Tax Dept. List the case on **13.04.2020**.


(K.K. VOHRA)
MEMBER (T)


(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Rakhi)